

**HIGH COURT OF SIKKIM
GANGTOK**

No.36/HCS

Date: 03.11.2025

N-O-T-I-F-I-C-A-T-I-O-N

In exercise of the powers conferred by Section 8A(3) of the Legal Services Authorities Act, 1987, the Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to appoint Mrs. Sonam Denka Wangdi, Registrar(Judicial Service), High Court of Sikkim, as Secretary of the High Court Legal Services Committee, with immediate effect.

This supersedes the previous Notification on the subject *viz.*, Notification bearing Ref. No. 169/SLSA/04 dated 18.08.2016 issued by the Sikkim State Legal Services Authority, Gangtok.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General

Memo No.10530-40/HCS

Date: 03.11.2025

Copy to:

1. The Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim
3. The Joint Registrar-cum-Senior Judgment Writer to Hon'ble Judge, High Court of Sikkim
4. L.R.-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok
5. Member Secretary, Sikkim State Legal Services Authority, Gangtok
6. The Chairpersons, Districts & Taluka Legal Services Authorities, Sikkim.
7. The Gazette Section, Home Department, Government of Sikkim for publication in the Official Gazette
8. All Section In-charge, High Court of Sikkim
9. Notice Board
10. File and
11. Guard file.


Registrar 3/11/25